

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 921 OF 2017 IN APPEAL NO. 298 OF 2013**

**Dated: 3<sup>rd</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gujarat Gas Co. Ltd. .... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Mishra  
Mr. Janmali M.

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore

**ORDER**

In this application, the Appellant has made the following prayer :-

- (a) Extend the time of 15 (fifteen) months in its Order dated 22.07.2016 to a further 6 (six) months from the date of fulfillment of the minimum quorum of 3 (three) Members of the Board.

We have heard learned counsel for the parties. For the reasons stated in the application, time is extended to further period of six months from the date of fulfillment of minimum quorum of three Members of the first respondent i.e. PNGRB.

Application is disposed of.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Pr/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**